

**Statement-III**

*Details regarding nuclear projects*

State/ Sl.No.	Project Name	Cap. (MW)	Expected Commercial operation	Approved Cost (Rs. Crore)	Expenditure till June, 09 (Rs. Crore)
<b>Karnataka</b>					
1.	Kaiga APP U3* and 4	2x220	Unit 4-2010	3282 (incl U-3)	2424
<b>Rajasthan</b>					
2.	Rajasthan APP Unit 5 and 6	2x220	Unit 5-2009 Unit 6-2009	3072	2028
<b>Tamil Nadu</b>					
3.	Kudankulam APP Unit 1 and 2	2x1000	Unit 1-2009 Unit 2-2010	13717	12016
4.	Kalpakam Proto type fast breeder reactor	500	2011	3492	1752
		3380			

Kaiga-3 commenced commercial operation on 06.05.2007

**Theft and pilferage of electricity**

3319. DR. K. MALAISAMY: Will the Minister of POWER be pleased to state:

(a) the approximate quantum of electricity stolen, pilfered and the transmission losses, State-wise;

(b) the States that have done well to prevent these kinds of malpractices and the varied measures taken in this regard; and

(c) the initiatives taken at the apex level to deal with this problem and the corresponding outcome of it?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
(a) to (c) At present, the Aggregate Technical and Commercial (AT and C) losses are 33.07% at national level which include Technical loss, Commercial loss and theft.

The State-wise AT and C losses details are placed at Statement. (See below).

The Electricity Act, 2003 provides a legal framework for making theft of electricity a cognizable offence. Under Section 135 of the Electricity Act, 2003, Whoever dishonestly taps lines or cables or service wires, tampers, damages or destroys metres etc. shall be punishable

with imprisonment for a term, which may extend to three years or with fine or with both. Following initiative/measures are being taken to minimize theft of electricity:

- Meter's installation as per CEA regulations.
- Emphasis on 100% Consumer metering, feeder metering and Distribution transformer metering.
- Establishment of consumer grievance forum and appointment of ombudsman for protecting consumer's interest.
- Establishment of special courts and police stations, etc.
- Emphasis on Energy Audit.
- Implementation of HVDS.

The Government of India has accorded sanction to implement Restructured Accelerated Power Development and Reforms Programme (R-APDRP) during the Eleventh Plan with revised terms and conditions as a Central Sector Scheme. The focus of the programme shall be on actual, demonstrable performance in terms of sustained loss reduction.

It is proposed to cover urban areas — towns and cities with population of more than 30,000 (10,000 in case of special category States). In addition, in certain high-load density rural areas with significant loads, works of separation of agricultural feeders from domestic and industrial ones, and of High Voltage Distribution System (11kV) will also be taken up. Further, towns/areas for which projects have been sanctioned in Tenth Plan R-APDRP shall be considered for the Eleventh Plan only after either completion or short closure of the earlier sanctioned projects.

Projects under the scheme shall be taken up in Two Parts. Part-A shall include the projects for establishment of baseline data and IT applications for energy accounting/auditing and IT based consumer service centres and Part-B shall include regular distribution strengthening projects.

#### **Statement**

*Aggregate Technical and Commercial (AT&C) % Loss of the State Electricity Boards, Power Departments and Distribution Companies*

Region	State	2004-05	2005-06	2006-07
1	2	3	4	5
<b>Eastern</b>	<b>Bihar</b>	82.50	78.17	42.63
	<b>Jharkhand</b>	62.83	51.66	52.51
	<b>Orissa</b>			
	Central Electric Supply Company Ltd.	55.81	42.55	46.97
	Northern Electric Supply Company Ltd.	39.52	41.31	32.53

1	2	3	4	5
	Southern Electric Supply Company Ltd.	35.65	45.12	42.15
	Western Electric Supply Company Ltd.	35.89	33.97	36.93
	<b>Sikkim</b>	38.33	44.87	40.65
	<b>West Bengal</b>	23.91	26.60	30.90
	<b>TOTAL :</b>	43.16	41.80	38.21
<b>North</b>	<b>Arunachal Pradesh</b>	25.43	37.19	52.07
<b>Eastern</b>	<b>Assam</b>	39.31		
	Central Assam Electricity Distribution Company Ltd.		37.34	42.62
	Lower Assam Electricity Distribution Company Ltd.		27.86	31.76
	Upper Assam Electricity Distribution Company Ltd.		39.43	38.62
	<b>Manipur</b>	88.56	77.83	94.40
	<b>Meghalaya</b>	38.12	33.33	37.33
	<b>Mizoram</b>	24.61	17.12	45.21
	<b>Nagaland</b>	43.13	44.77	52.12
	<b>Tripura</b>	20.96	24.91	23.45
	<b>TOTAL :</b>	39.01	35.92	41.33
<b>Northern</b>	<b>Delhi</b>			
	BSES Rajdhani Power Ltd.	41.98	41.25	32.93
	BSES Yamuna Power Ltd.	51.70	48.58	43.24
	North Delhi Power Ltd.	35.89	28.01	28.32
<b>Northern</b>	<b>Haryana</b>			
	Dakshin Haryana Bidyut Vitran Nigam Ltd.	43.96	40.78	34.48
	Uttar Haryana Bidyut Vitran Nigam Ltd.	43.37	41.90	28.96
	<b>Himachal Pradesh</b>	21.71	15.15	13.18
	<b>Jammu and Kashmir</b>	68.33	66.69	67.56
	<b>Punjab</b>	24.00	25.84	24.87

1	2	3	4	5
	<b>Rajasthan</b>			
	Ajmer Vidyut Vitran Nigam Ltd.	49.76	47.55	42.61
	Jodhpur Vidyut Vitran Nigam Ltd.	47.57	47.03	37.21
	Jaipur Vidyut Vitran Nigam Ltd.	43.22	42.26	38.06
	<b>Uttar Pradesh</b>			
	Uttar Pradesh Power Corporation Ltd.			
	Dakshin Vidyut Vitran Nigam	58.02	55.59	50.21
	Madhya Vidyut Vitran Nigam	38.72	47.20	45.12
	Paschim Vidyut Vitran Nigam	32.40	42.43	31.51
	Poorvi Vidyut Vitran Nigam	58.07	46.08	63.55
	Kanpur Electricity Supply Company Ltd.	60.89	47.06	49.11
	<b>Uttarakhand</b>	45.62	38.20	42.86
	<b>TOTAL :</b>	41.54	40.44	37.18
<b>Southern</b>	<b>Andhra Pradesh</b>			
	AP Central Power Distribution Co. Ltd.	23.96	18.82	18.24
	AP Eastern Power Distribution Co. Ltd.	14.27	12.67	12.46
	AP Northern Power Distribution Co. Ltd.	21.91	19.20	26.61
	AP Southern Power Distribution Co. Ltd.	20.55	16.51	17.20
	<b>Karnataka</b>			
	Bangalore Electricity Supply Co.	29.99	35.75	26.88
	Gulbarga Electricity Supply Co.	42.99	52.74	46.98
	Hubli Electricity Supply Co.	41.78	40.38	37.40
	Mangalore Electricity Supply Co.	27.03	20.83	12.09
	Chamundeshwari Electricity Supply Co.		46.03	40.58
	<b>Kerala</b>	32.12	25.95	25.02
	<b>Pondicherry</b>	16.46	16.05	16.55
	<b>Tamil Nadu</b>	19.41	20.53	20.10
	<b>TOTAL :</b>	24.18	23.93	22.69
<b>Western</b>	<b>Chhattisgarh</b>	32.30	38.19	36.12

1	2	3	4	5
	<b>Goa</b>	18.34	15.17	19.39
	<b>Gujarat</b>	35.15		
	Dakshin Gujarat VCL		22.40	20.59
	Madhya Gujarat VCL		24.61	20.08
	Paschim Gujarat VCL		43.05	38.27
	Uttar Gujarat VCL		27.57	20.15
<b>Western</b>	<b>Madhya Pradesh</b>	54.27	50.35	
	MP Madhya KVCL		43.20	56.64
	MP Paschim KVCL		46.91	39.24
	MP Poorvi KVCL		47.90	52.14
	<b>Maharashtra</b>	27.98	50.22	
	Maharashtra State Electricity Distribution Co. Ltd.		36.74	39.35
	<b>TOTAL :</b>	35.19	38.29	37.37
	<b>GRAND TOTAL :</b>	34.82	35.18	33.07

Source: PFC (as presented in Brainstorming session on Power sector on 28.03.2009)

**Figures of 2007-08 are yet to be finalized.**

#### **Discontinuation of coal linkages to captive power plants**

‡3320. SHRI RAJIV PRATAP RUDY: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Government proposes to discontinue the linkages of coal allocation to certain companies;
- (b) if so, the details thereof;
- (c) whether captive power plants are being operated efficiently by other companies; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI):  
(a) to (d) As per information furnished by Ministry of Coal, during the meeting of Standing Linkage Committee (Long Term) under the Ministry of Coal held on 22/23rd October, 2008, the Committee, *Inter alia*, reviewed the status of linkage issued to Captive Power Plants where neither plants have been commissioned nor Fuel Supply Agreements concluded with the coal

‡Original notice of the question was received in Hindi.